

(c) whether it is also a fact that a large quantity of water is flowing down to Pakistan due to non-intervention by Central Government and not providing the concerned State their due share; and

(d) if so, the action being taken by Government for providing the concerned States their due share?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY): (a) and (b) Haryana has filed a suit in the Supreme Court on 25th November, 1995 in which a prayer has been made to immediately restart and complete Punjab's portion of the Sutlej-Yamuna Link Canal Project which is at standstill since July 1990 and also make it usable in all respects within a time bound manner to enable the State of Haryana to receive its share of the Ravi and Beas waters. The matter is sub judice.

(c) No, Sir. While there is no dispute on sharing of Sutlej water, Central Government allocated shares of the surplus Ravi-Beas waters to the concerned States through its notification dated the 24th March, 1976. Later, in the presence of the then Prime Minister; an agreement was signed on 31st December, 1981 by the Chief Ministers of Punjab, Harayana and Rajasthan regarding sharing of surplus Ravi-Beas waters. Subsequently, Central Government constituted a Tribunal on April 2, 1986 to adjudicate the share of Punjab and Harayna in their remaining waters of Ravi-Beas system, pursuant to Rajiv-Longowal Accord (Memorandum of Settlement). The matter is sub judice.

(b) Does not arise in view of the above.

#### **Handri-Neeva Irrigation Scheme in Andhra Pradesh**

1370. SHRI RAMACHANDRAIAH RUMANDLA: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether MPs from Andhra Pradesh have urged Government to

take up Handri-Neeva Irrigation Scheme in Andhra Pradesh as a Central project; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY): (a) No Sir.

(b) Does not arise.

#### Fixation of Water Prices

†1371. SHRI RAJ MOHINDER SINGH:  
SHRI KAPIL SIBAL:

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether it is a fact that Government are considering to fix the price of water in order to restrict its excess use in the country;

(b) if so, whether Government have also made any assessment regarding the excess use of water;

(c) if so, the details thereof; and

(d) the State-wise assessment made regarding the per capita excess use of water in the country?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRIMATI BIJOYA CHAKRAVARTY): (a) No, Sir the price of water is fixed by State Governments and Municipal and other local bodies.

National Water Policy (1987) envisages that water rates should be such as to convey the scarcity value of the resource to the users and to foster the motivation for economy in water use. The Planning

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†Original notice of the question received in Hindi.